

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 120 of 2020

IN THE MATTER OF:

**Earth Gracia Buildcon Pvt. Ltd.
(Through its Resolution Professional
Ms. Manisha Rawat)**

...Appellant

Vs.

Connoisseur InfraBuild Pvt. Ltd.

...Respondent

**Present: For Appellant: - Mr. Alok Dhir, Ms. Varsha Banerjee and
Mr. Kunal Godhwani, Advocates.**

O R D E R

23.01.2020— Having heard learned counsel for the Appellant and being satisfied with the grounds, the delay of one day in preferring the Appeal is hereby condoned. I.A. No. 307 of 2020 stands disposed of.

The question which arises for consideration in this Appeal is as to whether the amendment made and the *explanation* added to Section 11 of the Insolvency and Bankruptcy Code, 2016 by Gazette Notification dated 28th December, 2019 will be applicable in an order passed earlier on 9th December, 2019 by the Adjudicating Authority (National Company Law Tribunal), New Delhi. Learned counsel for the Appellant will address on the issue.

Post the Appeal 'for admission (fresh case)' on 30th January, 2020.

(Justice S.J. Mukhopadhaya)
Chairperson

(Shreesha Merla)
Member(Technical)

Ar/RR